

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 156/TT/2015

Coram:

**Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member**

**Date of Hearing: 22.12.2015
Date of Order : 30.12.2015**

In the matter of:

Approval of transmission tariff for section of 400 kV (Quad) 2 x S/C Parbati-Koldam Transmission Line, starting from Parbati-II HEP to LILO point of Parbati (Banala) Pooling Station for Circuit-I and from Parbati-II HEP to LILO Point of Parbati-III HEP for Circuit-II for control period of 2014-19 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Parbati Koldam Transmission Company Limited,
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi 110 016

.....Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd.,
Vidyut Bhawan, Vidyut Marg,
Jaipur- 302 005.
2. Ajmer Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur.
3. Jaipur Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur.
4. Jodhpur Vidyut Vitran Nigam Ltd.,



400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur.

5. Himachal Pradesh State Electricity Board
Vidyut Bhawan, Kumar House Complex Building II
Shimla-171 004
6. Punjab State Power Corporation Limited,
Thermal Shed Tia,
Near 22 Phatak, Patiala-147 001.
7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector-6
Panchkula (Haryana)-134 109
8. Power Development Department,
Govt. of Jammu and Kashmir,
Mini Secretariat, Jammu.
9. Uttar Pradesh Power Corporation Ltd.,
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226 001.
10. Delhi Transco Ltd.,
Shakti Sadan, Kotla Road,
New Delhi-110 002.
11. BSES Yamuna Power Ltd.,
Shakti Kiran Building, Karkardooma,
Delhi-110 092.
12. BSES Rajdhani Power Ltd.,
BSES Bhawan, Nehru Place,
New Delhi.
13. North Delhi Power Ltd.,
Power Trading & Load Dispatch Group,
Cennet Building, Adjacent to 66/11 kV Pitampura-3,
Grid Building, Near PP Jewellers,
Pitampura, New Delhi-110 034.
14. Chandigarh Administration,
Sector-9, Chandigarh.
15. Uttarakhand Power Corporation Ltd.,
Urja Bhawan, Kanwali Road,



Dehradun.

16. North Central Railway,
Allahabad.

17. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi-110 002.

18. Northern Region Electricity Board
18-A, Shaheed Jeet Singh Marg,
Katwaria Sarai, New Delhi-110016

19. Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

20. National Hydro power Corporation Limited,
NHPC Office Complex, Sector-33,
Faridabad, Haryana 121003.

21. NTPC.
NTPC Bhawan, Scope Complex,
Institutional Area, Lodi Road
New Delhi 110003

22. HPPCL,
Sainj (HEP)
Himfed Bhawan,
Below Old MLA Quarters
Bypass Road, Tutikandi,
Shimla- 171005

.....**Respondents**

For petitioner : Shri Anil Raawal, PKTCL

For respondents : None

ORDER

The petitioner, Parbati Koldam Transmission Company Limited (PKTCL) has filed the instant petition for approval of the transmission tariff for approval of transmission tariff for section of 400 kV (Quad) 2 x S/C Parbati-Koldam Transmission Line, starting



from Parbati-II HEP to LILO point of Parbati (Banala) Pooling Station for Circuit-I and from Parbati-II HEP to LILO Point of Parbati-III HEP for Circuit-II for control period of 2014-19 in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

2. The details of the elements covered in the instant petition are as follows:-

Srl. No.	Asset	Name of the Asset	COD as per Investment Approval dated 26.12.2005	Anticipated/ actual COD as per amendment to IA dated 17.3.2015	Anticipated/ actual COD as on date
1	Asset-I	Portion Starting from Parbati-II HEP to LILO point of Banala Pooling Station (Ckt-I)	25.12.2008	30.5.2015	30.6.2015
2	Asset-II	Portion Starting from Parbati-II HEP to LILO point of Parbati-III HEP (Ckt-II)	25.12.2008	30.5.2015	30.6.2015

3. The matter was heard on 21.7.2015. During the hearing, the learned counsel for the petitioner prayed for grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations in respect of the instant assets. The learned counsel for the petitioner further submitted that inspite of completing the construction of Circuit II i.e. from LILO point of Parbati III to Parbati II, the petitioner has not been able to charge the same as the bay to which the Circuit II connects at Parbati II is not ready. The construction and commissioning of the said bay is the responsibility of NHPC. The learned counsel for the petitioner submitted that the PK-III lines were ready by 30.5.2015 and the approval for energization for the said lines was issued by



the Electrical Inspector, Central Electricity Authority on 30.6.2015. The learned counsel for the petitioner further prayed to declare the COD of circuit II of the PK-III lines as 30.6.2015 in terms of proviso (ii) to Regulation 4(3) of the 2014 Tariff Regulations. The Commission observed that it would like to hear NHPC, NTPC and Sainj HEP before approving the COD of the instant assets as prayed by the petitioner under Regulation 4(3) of the 2014 Tariff Regulations and accordingly, directed the petitioner to implead the NHPC, NTPC and Sainj HEP as respondents.

4. The matter was again heard on 22.12.2015. During the hearing, the representative of the petitioner submitted that the bays related to the instant assets were commissioned by NHPC on 30.10.2015 and power is flowing in the said transmission lines from 3.11.2015 and requested to grant tariff under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC charges. The petitioner has also submitted the RLDC certificate vide affidavit dated 22.12.2015. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.



5. We have considered the submissions of the petitioner. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. After carrying out preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run in case of the instant assets, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff for the instant assets in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para 7 of this order for the years 2015-16 and 2016-17.

7. The details of the tariff claimed by the petitioner and tariff allowed by the Commission are as under:-

A. Annual transmission charges claimed by the petitioner are as follows:-

	(₹ in lakh)			
Assets	2015-16	2016-17	2017-18	2018-19
Asset-I	648.45	944.27	948.07	914.51
Asset-II	569.17	828.81	832.15	802.69

B. Annual transmission charges allowed are as follows:-

	(₹ in lakh)	
Assets	2015-16	2016-17
Asset-I	282.96	755.42
Asset-II	248.37	663.05

8. None of the respondents, including NHPC and Sainj HEP, made submissions during the hearing on 22.12.2015. As observed earlier, we would like to hear NHPC and Sainj HEP before approving the date of COD as claimed by the petitioner. As the instant assets were charged by the petitioner on 3.11.2015 and the power is flowing, we allow recovery of transmission tariff from 3.11.2015. The claim of the petitioner with regard to COD and sharing of transmission charges from COD to 2.11.2015 shall be decided at the time of final tariff after hearing NHPC and Sainj HEP.

9. The AFC allowed in this order shall be applicable from the date of flow of power in the said transmission lines i.e. 3.11.2015 and it shall be included in the computation of PoC charges with effect from the said date. The billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

sd/-

(Dr. M.K. Iyer)
Member

sd/-

(A.S. Bakshi)
Member

sd/-

(A.K. Singhal)
Member

